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PART III, SECTION 4

TELECOM REGULATORY AUTHORITY OF INDIA
NOTIFICATION

New Delhi, the 12th June, 2019

(1 of 2019)

No. 116-6/2017-NSL-II/(Vol.ll)-------- In exercise of the powers conferred by sub-section (1) of
section 36, read with sub-clauses (i), (iii) and (v) of clause (b) of sub-section (1) of section 11, of
the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), the Telecom Regulatory Authority
of India hereby makes the following amendment to the Telecommunication Mobile Number
Portability (Seventh Amendment) Regulations, 2018 (9 of 2018), namely:-

1. For sub-regulation (2) of regulation 1 of the Telecommunication Mobile Number Portability
(Seventh Amendment) Regulations, 2018 (9 of 2018), the following sub-regulation shall be
substituted namely :-

“(2) These regulations shall come into force from the 30th September, 2019”.

(S. K. GUPTA)
SECRETARY

Note: The Explanatory Memorandum explains the objects and reasons of the notification.

(S. K. GUPTA)
Secretary
Telecom Regulatory Authority of India
M.O.S. Bhawan
New Delhi-110002
Explanatory Memorandum

1. On 13th December 2018, TRAI had issued the Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2018 (9 of 2018), to the principal regulations of Telecommunication Mobile Number Portability (MNP) Regulations 2009 (8 of 2009).

2. Considering the present preparedness of Telecom Service Providers and Mobile Number Portability Service provider, the Authority has decided to extend the time for implementation of these regulations from 13th June, 2019 to 30th September, 2019.

3. Therefore, sub-regulation (2) of regulation 1 of the Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2018 (9 of 2018) has been amended.

[Signature]

S.K. GUPTA
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